

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-1906/2016

New Delhi this the 30th day of May, 2016.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Sh. Ashok Kumar Chaudhury, 61 years
S/o late Sh. S.C. Chaudhury,
Retired from the post of Admin. Officer,
O/o KVS, Headquarter,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.
R/o Staff Quarter No.Type D(IV)/5 KVS
Residential Complex, Kendriya
Vidyalaya No.2, Delhi Cantt.

.... Applicant

(through Sh. A.K. Bhakt, Advocate)

Versus

1. The Commissioner,
Kendriya Vidyalaya Sangathan,
Headquarter, 18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.
2. The Chairman, Quarter Allotment
Committee/Joint Commissioner (Admn.),
Kendriya Vidyalaya Sangathan,
Headquarter, 18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.
3. The Addl. Commissioner (Admn),
Kendriya Vidyalaya Sangathan,
Headquarter, 18, Institutional Area,

Shaheed Jeet Singh Marg,
New Delhi-110016.

4. The Assistant Commissioner (Estt.-1),
Headquarter, 18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.

5. Chief Executive Officer,
Greater Noida Industrial Development
Authority, 169, Chitawan Estate,
Sector 5, Greater Noida City,
District:-Gautambudhnagar, UP. Respondents

ORDER (Oral)

In this O.A. the applicant is seeking a direction to the respondents to permit him to retain the KVS accommodation occupied by him in relaxation of the rules on the ground that he has still not been able to get the possession of the flat purchased by him from Greater Noida Industrial Development Authority.

2. In my opinion, the applicant has not been able to advance any cogent reason for entertaining this O.A. The authorities cannot be compelled to relax the rule. Even the ground on which relaxation has been sought itself is not tenable. He has also not been able to cite any rule to support his claim. I, therefore, find no merit in this O.A. and dismiss the same in limine.

**(Shekhar Agarwal)
Member (A)**

/Vinita/